

U. No.4/19

New No.276/19

29.08.2020

Jagmohan Singh Bajaj Vs. Swaran Makkar

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Aman Mehta, Ld. Counsel for the petitioner.  
None for the respondent.

Record is perused.

Matter is listed today for arguments on application under Order 8 Rule 10 r/w Section 151 of Code of Civil Procedure filed by the petitioner and on application under Section 151 of Code of Civil Procedure filed by the respondent.

However, no one is present on behalf of the respondent and since by letter no. 249/RG/DHC/2020 dated 06.08.2020 of the Ld. Registrar General of the Hon'ble High Court, it has been directed that no adverse order is to be passed in non-urgent/routine matters where the concerned advocate/litigant is unable to join the proceedings through video conferencing, matter is adjourned for arguments on the aforementioned applications, to 09.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.08.2020

E. No.27/17

New No.220/17

29.08.2020

Asharfi Devi Vs. Ajay Gupta

File was not taken up on 27.03.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 29.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, rejoinder has not been filed.

By the aforementioned order of the Hon'ble High Court r/w order no. 26/DHC/2020 dated 30.07.2020 also of the Hon'ble High Court, it has been directed that evidence in contested cases is not to be recorded till normal functioning of the Courts is resumed.

In these circumstances, matter is adjourned for petitioner's evidence to 24.12.2020. Let advance copy of evidence by way of affidavit be supplied to the respondent atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.08.2020

Ex. No.68/12

New No.95900/16

29.08.2020

Baptist Union Vs. Vallari C. Robinson

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present:       None for decree holder.  
                  None for judgment debtor.  
                  Mr. Sunny Jain, Ld. Counsel for the objector

It is submitted by Ld. Counsel for the objector that costs have not been paid by the decree holder till date.

As no one is present on behalf of the decree holder and judgment debtor and since by letter no. 249/RG/DHC/2020 dated 06.08.2020 of the Ld. Registrar General of the Hon'ble High Court, it has been directed that no adverse order is to be passed in non-urgent/routine matters where the concerned advocate/litigant is unable to join the proceedings through video conferencing, matter is adjourned for payment of costs of Rs.30,000/- and for arguments on the pending application to 26.11.2020.

Let advance copy of the affidavit be supplied to the objector atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.08.2020

E. No.223/19 & New No.913/19

29.08.2020

Mahesh Vs. Kantilal @ Kenu

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None for the petitioner.

Mr. Ajay Lal, Ld. Counsel for the respondents.

Ld. Counsel for the respondents submits that copy of the reply to the application for leave to defend has not been supplied to him till date.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, reply to the application has not been filed.

A lenient view is taken and no adverse order is passed. Matter is adjourned for arguments on application for leave to defend to 28.11.2020. Let reply to the application be filed within two months from today after supplying advance copy to the respondent. Let copy of the rejoinder, if any, be supplied to the petitioner atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.08.2020

At this stage, Mr. G.L. Goswami, Ld. Counsel for the petitioner has appeared. He has been informed of the aforementioned order.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi

**Khalid Rashid**  
**Vs.**  
**Rahul Gera**

Ex.No.10/20

New No. 819/20

29.08.2020

Fresh execution petition is received. It be checked and registered.

Present: None.

Record is perused.

Nazir is directed to file his report.

To come up on 11.09.2020.

Copy of this order be sent to the Ld. Counsel for the decree holder.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.08.2020